

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

Item 6

**CA 660/2022 in CP/3638(MB)2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **22.12.2022**

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing  
and Financial Services Ltd. & Ors.**

*Appearance (via video-conference):*

For the Applicant : Ms. Drishti Das, Advocate  
For the Union of India : Mr. Aditya Sikka a/w Ms. Vasudha  
Vijaysheel

Section 241-242 of the Companies Act, 2013 & Rule 11

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ORDER

**CA 660/2022**

Ld. Counsel for the Applicant and the Respondent are present. Ld. Counsel for the Respondent, Union of India, seeks time to place on record Affidavit in Reply. Time is allowed. Let the Affidavit in Reply be placed on record, within a period of two weeks from today, by duly serving a copy to the other side well in advance. List this Company Application on Board on 19.01.2023, for further consideration and hearing.

**Sd/-**

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SHYAM BABU GAUTAM  
Member (Technical)

JUSTICE P.N. DESHMUKH  
Member (Judicial)

Vedant Kedare